- (v) (a) Twenty-fourth Annual Report and Accounts of the Lubrizol India Limited, Bombay, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India there on.
- (b) Review by Government on the working of the Company [Placed in Library See No. LT 1992A/91]
- (vi) (a) Twenty-eighth Annual Report and Accounts of the Cochin Refineries Limited, Ambalamugal (Kerala), for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Review by Government on the working of the Company. [Placed in Library See No LT 2005/91]

Notifications of the Ministry of Petroleum and Chemicals Department of Petroleum and Natural Gas

- DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum & Natural Gas), under subsection (6) of section 3 of the Essential Commodities Act, 1955.—
 - (1) S O No 791(E) dated the 15th October, 1990 publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1990
 - (2) SO. No. 792(E) dated the 15th October, 1990, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1990.
 - (3) S O. No 793(E) dated the 15th October, 1990, publishing the Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1990.
- (4) S O No 794(E) dated the 15th October, 1999 publishing the Paraffin Wax (Supply, Distribution

- and Price Fixation) Amendment Order, 1990.
- (5) S O No 795(E) dated the 15th October, 1990, publishing the Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1990

[Placed in Library. See No. LT-2002/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each.

- DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:—
- (1) Statement No XXIV—Hundred and Twenty-first Session, 1982.
- (2) Statement No XX—Hundred and Twenty-seven Session, 1983.
- (3) Statement No XXVI—Hundred and Twenty-eighth Session, 1983.
- (4) Statement No XXIII—Hundred and Twenty-ninth Session, 1984.
- (5) Statement No XXIX—Hundred and Thirty-fifth Session, 1985.
 - (6) Statement No XXIII—Hundred and Thirty-seventh Session, 1986.
 - (7) Statement No XXVI—Hundred and Thirty-ninth Session 1986.
 - (8) Statement No XXVII—Hundred and Fortieth Session, 1986
 - (9) Statement No XXV—Hundred and Forty-first Session, 1987
 - (10) Statement No XXIV—Hundred and Forty-second Session, 1987.
- (11) Statement No. XXII—Hundred and Forty-third Session, 1987
- (12) Statement No. XXI—Hundred and Forty-fourth Session, 1987.
- (13) Statement No. XVIII—Hundred and Forty-fifth Session, 1998.